

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1537
ANSWERED ON 13.02.2025**

OWNERSHIP OF POWER DISTRIBUTION IN DAMAN AND DIU

†1537. SHRI PATEL UMESHBHAI BABUBHAI:

**Will the Minister of POWER
be pleased to state:**

- (a) the details of the terms of Memorandum of Agreement under which 51% share of Daman and Diu Electricity Department was transferred to Torrent Power Corporation and share a copy of the Agreement;**
- (b) whether the said agreement contains terms regarding transfer of fixed assets held by the Union Territory Administration/Electricity Department and if so, the details thereof;**
- (c) whether there is any provision for renovation of the assets and shares transferred by the Electricity Department to Torrent Power Corporation; and**
- (d) if so, the details thereof?**

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (d) : The Union Territory (UT) of Dadra and Nagar Haveli and Daman and Diu (DNH and DD) has notified the “Dadra and Nagar Haveli and Daman and Diu Electricity (Reorganisation and Reforms) Transfer Scheme, 2022” dated 11 March 2022, for providing and giving effect to transfer of the electricity functions together with assets, liabilities, rights, functions, etc. of the ‘Electricity Department’ and ‘DNH PDCL’ to Dadra and Nagar Haveli and Daman and Diu Power Distribution Corporation Limited.

Thereafter, 51% shareholding of Dadra and Nagar Haveli and Daman and Diu Power Distribution Corporation Limited was transferred to Torrent Power Corporation Limited vide the Share Purchase Agreement dated 15 March 2022 between the Administrator of the UT, Torrent Power Limited, and DNH and DD Power Distribution Corporation Limited.

.....2.

As per Clause 4.1 of the Transfer Scheme, the electricity distribution and retail supply undertakings including the Assets, Proceedings and Liabilities stood transferred to and vested in the Dadra and Nagar Haveli and Daman and Diu Power Distribution Corporation Limited from the notification date of the Transfer Scheme. Further, as per Schedule A of the Transfer Scheme, the Distribution Company is responsible for Planning, design, financing, construction, maintenance and operation of the sub-transmission and distribution systems for supply of electricity to retail consumers in the Union Territory.

Copies of the share purchase Agreement and the Transfer Scheme are available at the website of UT of Dadra and Nagar Haveli and Daman and Diu at the following link.

<https://dded.gov.in/privatisation-documents.php>.
